

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2021 along with IA No.30/2023

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.

Date of Hearing : **02.02.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Parties Present : Shri Sanjay Sen, Sr. Advocate, AREPRL
Ms. Mandakini Ghosh, Advocate, AREPRL
Ms. Sakshi Kapoor, Advocate, AREPRL
Shri Ravi Shankar Sinha, Advocate, AREPRL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Shri Anand K Ganesan, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Siddarth Sharma, CTUIL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, CTUIL, sought a pass over in the matter on the ground that the lead counsel was pre-occupied with a part-heard matter before another forum. The said request was not opposed by the learned senior counsel for the Petitioner. Learned senior counsel further sought liberty to file a brief note of arguments/written submissions in advance for the sake of convenience.

2. Considering the request of the learned proxy counsel for CTUIL and keeping in view that submissions/arguments in the matter from both sides would go on for some time, the Commission deemed it appropriate to adjourn the matter. The Commission also permitted both sides to file their note of arguments/ written submissions, if any, within two weeks. The Commission also indicated that the

interim directions issued, vide Record of Proceedings for the hearing dated 9.3.2022, shall continue till the next date of hearing.

3. After hearing the learned counsel for the parties, the Commission directed CTUIL to file the following information on an affidavit within two weeks:

(a) Detailed breakup of the period of the bilateral billing along with the quantum of LTA and the transmission system for which the bilateral billing has been done on the Petitioner.

(b) CTUIL's response to the Petitioner contention that "CTUIL has imposed transmission charges liability on the Petitioner for the entire 146 kms FBTL line rather than upto 5 kms (LILO point) since 31. 7.2021 i.e., deemed COD of FBTL's transmission system till physical implementation of the LILO arrangement [i.e., 09.08.2021 (for first circuit) and till 28.11.2021 (for 2nd circuit)]".

4. The Petition, along with IA, will be listed for the hearing on **20.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)